Sir, the second part is regarding the shortage of water. I would not say that the shortage of water depends on the expectations and the needs and so on. While I would certainly admit that the water supply in the NDMC area and the water supply in the whole of Delhi as compared to its requirement and judged from the criteria laid down is not adequate, but the NDMC is at present certainly getting water supply from the Delhi Municipal Corporation, and its per-capita consumption is more than that of the Delhi Municipal Corporation. But the NDMC has asked for 4 million gallons of water more for the NDMC area, which the Delhi Municipal Corporation has agreed But the point at present under consideration is at what point that water should be given. The Corporation suggests that it should be given at a point near Nizamuddin where the main lines can be laid easily while the NDMC wants it to be given somewhere in another part of New Delhi where there would be some problem in laying the water mains because it is v congested area. That point is under consideration between the two bodies. Government is quite keen that the problems of the water siioply in New Delhi and Old Delhi are removed. and some steps are taken.

SHRIMATI KRISHNA KAUL: May I know whether the Government is aware that water yets contaminated 'during the course of its transit from the source of supply, that is the supply centre, to the consumer and due to loose joints, broken pipes, seepages etc.? Is there any provision for random testing of the water at the consumer ends?

SHRI H. K. L. BHAGAT: One cannot completely rule out the possibility sometimes, because of loose joints etc. of something getting into the water. Certainly I would pass on the suggestion that apart from the tests at the main point of supply, some samples should be taken from the consumer houses for checking^

SHRI VITHALRAO MADHAVRAO JADHAV: I am aware of the fact that there are certain measures for cleaning of (he water, just as using bleaching powder chtorofication. In part (b) of the ques-

tion it has been asked by the hon. Member;

"Whether Government are considering any proposal to adopt modern techniques to make water fit for human consumption?"

So I would like to ask; What should be the rate of contamination even after cleaning of the water beyond a certain point? Is there any modern technique to make more water clear? If so, the detail\* thereof?

SHRI H. K. L. BHAGAT: Sir, I have already answered this question to a great extent. However, I would repeat it for the information of the hon. Member that the Government considered the present technique as quite effective and practical. Yet i have asked the authorities to see that some more modern technics possible or not. They are examining.

## Introduction of automation by Newspaper Managements

'343. SHRI KAPIL VERMA: Will tile Minister of LABOUR be pleased to state:

- (a) what steps Government are taking to ensure that indiscriminate introduction of automation by newspaper management'-does not result in unemployment and constriction of Job potential; and
- (b) whether Government propose to take steps to ensure that automation does not lead to reduction in total working hours or work force or redundancy or any risk to health and safety of workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJAIAH): (a) and (b) A Statement is laid on the Table of the House.

## Statement

Of late GoverL not received any reports or con.,, nts regarding indiscriminate introduction of automation by the newspapers managements. Under

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the provisions of the l.D. Aci, no employer who proposes to effect any change in the conditions of service applicable . to any workman arising out of ralionalisation, standardization of improvement of plant. or technique which is likely to lead to retrenchment shall effect such change with out giving adequate notice to the workmen likely to be affected. event of violation In the of the provision of the Act, the matter can be raised as a dispute by the workmen. No such dispute raised by the workmen in the newspaper industry has been brought to the notice of the Government. In order, however, to protect the interests of the workers in commercial and industrial undertakings including the newspaper industry, the Ministry of Labour had issued instructions to all States]Union Territories in June, 1984 that before mission is given for the import of computers by the Department of Electronics, ii will have to be ensured that the mamgements concerned would have to give the following undertakings:-

Oral Answers

- (1) there would be no retrenchment as a result of computerisation and aay worker rendered surplus would be absorbed;
- (2) there would be no loss of earnings or wages of the existing workers;
- (3) there would be no adverse effect on the conditions of work, promotion prospects, etc. of the workers; and
- (4) there would be adequate guards to protect the workers' interests. including the mfethod of sharing pos sible benefits<sup>1</sup>.
- It will thus be appreciated that-the Government have been vigilant to protect 4b% interests of the workers.

SHRI KAPIL VERMA: Sir, I am not. opposed to modernisation and automation, if workers' interests are not affected, the Ministers statement says that the Government has not received any complaint or report about the retrenchment. But the All India Newspaper Employees Federation says it has sent a complaint to the Labour Minister as well as to the Prime Minister about 'Rastradoot' in Jaipur where 24 workers have been retrenched. In

f'acl, the police was called in to pre v. I he workers from entering the newspaper premises, which is very bad. Fo; retrenchment no permission of the State Government was obtained.

There have been problems about 'Rajasthan Patrika' ako. Further, the 'Ind Express' in Bombay which is well known for violation of laws, has sought the permission of the Maharashtra Government far terminating the services of 62 workers. Will the Government advise the Maharashtra Government to refuse permission to the 'Indian Express' for retrenchment and also look into the 'Rastradoot' case to ensure that all the employees who have thrown out are reinstated?

SHRI T. ANJAIAH: As per section 9A of the Industrial Disputes Act. the unions were informed. if there is any standardisation of implements which kffd retrenchment. those disputes may be Section 25N of the referred. Indus < Disputes Act relating to retrenchment will also apply to such employees which requires to give notice before changi ervice of workers.

SHRI KAPIL VERMA; Please intervene and solve the problem.

MR. CHAIRMAN: He says in one particular newspaper this has not been done. There has been police. Have you any information on that?

SHRI T. ANJAIAH; Regarding 'Rash-tradoot' they have brought it to our notice and we will call the report from the State Government.

SHRI KAPIL VERMA: Sit, T did not hear the last sentence.

MR CHAIRMAN: He said because he has not got the report, he will call for it. SHRI KAPIL VERMA; They have

given the representation to the Labour Minister three months back and to the Prime Minister also.

MR. CHIRMAN: Second Supplementary.

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SHRI KAPIL VERMA: As the problem is bound to be acute in future, in order to solve it and to prevent any further complications, will the Government call a tripartite conference of workers, employers and labour department to ensure that the problem is immediately solved so that there is no retrenchment and heartburning when the modernisation automation takes place?

SHRI T. ANJAIAH: For this purpose, 1 will call for a joint meeting

MR. CHAIRMAN: Mr. Dhabe.

SHRI S. W. DHABE; Sir, this is a very serious problem which the journalists, and non-Jaurnalists are facing. If modern techniques are allowed to be used more employees and the lournalists will be thrown out of employment. Therefore, a large number of workers are very apprehensive in this regard. I feel two conditions are necessary if automation is resorted to: (I) Proper Revision of wages to the workers, because automation will have more profits as it will supplement the work, (ii) Imparting training to the Journalists and non-Journalists to use these modern machines so that they are not thrown out of employment. Sir, I wanted to know whether the Government would issue any instructions to the concerned newspapers in the light of above two points?

MR. CHAIRMAN: He has already said that he would call a Joint Committee meeting.

SHRI S. W, DHABE: That is not my question. Whether he would issue instructions to the newspapers for a wage revision in view of automation? Whether he would also issue instructions for imparting training to the Journalists and . non-Journalists to use these modern machines?

SHRI T. ANJAIA)l: I have already given instructions. Again I will call fhei Joint Committee meeting.

SHRI SUKOMAL SEN; Sir, I come rathe Minister's reply both written and verbal and il would like to draw his attention to the recent study made by ILO on the

impact of computerisation and automation in various countries-Europe, America, and other developed countries. They have made a study about the socio-economic impact of new technology. I am just read-ing a few lines from the notes prepared by ILO. Then I will come to the question.

to Questions

MR. CHAIRMAN: No, no. What is the question? Everybody knows about the effects of automation. Please put your question.

SHRI SUKOMAL SEN: Here is the ILO study which says:

"that career structure change and the scope for advancement decreases causing frustration and computerisation and automation are having adverse counter effects on the workers in various factories and industries".

In view of this ILO study based on the experience of Europe, America and other developed countries of the adverse effect of automation and computerisation, whether our Government is given second thought to the indiscriminate use of automation and computerisation particularly in the Banking. LIC and some other industries so that it does not cause frustration among the workers and it does not lead to displacement of labour in those industries?

SHRI T. ANJAIAH: Sir, I have already given instructions. Nothing is going to happen. There is no question of retrenchment. We will take strong action.

SHRT LAXMI NARAIN: Sir. is the Government aware that the violation of the Industrial Disputes Act does o\*5\* ' attract cognization offence resulting into frequent violation by the emloyer in private and public sector? Will the Government consider to make it a cognizable offence.

श्री टी॰ अन्जयबा : जरूरत पडी तो हम इसमें सोचेंगे । जरूरत पड़ी तो हम एमेन्डमेंट लाने की कोशिश करेंगे।

श्री जगतपाल सिंह ठाकर : श्रीमन, जैसा कि माननीय मंत्री जी ने बताया है कि कम्प्यूटर के लिये भ्रापने कहा है कि अगर रिट्रेन्चमेन्ट नहीं होगा तो कम्प्यूटर एलाऊ किया जाएगा, तो मैं यह जानना चाहता हूं कि फोटो कम्पोजिंग के लिए भ्राप क्या कर रहे हैं ?

श्री दी० श्रन्जैय्या: यह सब होगा या नहीं होगा, मैंने साफ ाक कहा है कि हम रिट्रैन्बमेंट को रोकेंगे। हमने पहले इस बारे में इस्ट्रक्शन्स दिये हैं और जो यह एक्सपोर्ट और इम्पोर्ट करने का मामला है, इसको इन्फारमेशन मिनिस्टर देखते हैं। लायसेंसिंग अथारिटी वे लोग हैं। हमलोग नायसेंसिंग अथारिटी नहीं हैं। उनसे भी हम रिबवेस्ट करेंगे कि कोई बीज अगर मोडर्नाइजेशन की होगी तो वर्कस को नहीं निकाला जाएगा।

**को रामचन्द्र भारद्वाज :** मान्यवर, माननीय मंत्री जी ते अपने उत्तर के शरू में कहा है कि किसी ऐसे परिवर्तन को किसी भी कर्मकार की सेवा शतीं पर लाग करने का प्रस्ताव करता है जिससे छंटनी होने संभावना होती है । ऐसे परिवर्तन उससे प्रभावित होने वाले कर्मकार पर्याप्त नोटिसं दिए वगैर लाग् करेगा । यानी नोटिस, देकर लागु किया जा सकता है । दूसरी बात यह कही गई है कि श्रम नंत्रालय ने जन, 1984 में सभी राज्यों , संघ राज्यक्षेत्रों को नोटिस दिया है कि इलेक्ट्रानिक विभाग द्वारा कम्प्यूटरों के ब्रायात के लिए ब्रनमति देने से पूर्व यह सनिध्यत किया जाना चाहिए कि संबंधित प्रबन्धक, को निम्नलिखित आख्वासन देने होंगे । कम्प्यूटर लगाने के परिणाम-स्वरूप कोई छंटनी नहीं होगी और उसके कारण किसी भी फालतू श्रमिक को खपा लिया जायेगा । मैं यह जानना चाहता हं कि छंटनी होगी ग्रीर उसका पहले नोटिस दिया जाएगा या छंटनी नहीं होगी ? बोनों में से क्या होगा ?

## श्री टी० श्रन्जैय्याः दोनों हैं।

•344 [The questioneer {Shri Santosh Kumar Sahu) was absent. For answer, vide" cols, 43-44 infra.]

\*345. [The questioners (Shri Shanker Sinh Vaghela and Shri Lai K. Advani) were absent. For answer, vide col. 40-41 infra]

to Questions

\*346. [The questioners (Shri V. Gopal-samy and Shri L. Ganesan) were absent. For answer vide col, 41—43 infra.]

<sup>1</sup>347. [The questioner (Siirl Jagdambi Prasad Yadav) was absent. For answer, vide cols. 43-44 infra.]

MR. CHAIRMAN: Question No. 348. Dr. Mohapatra. He is present,

SHRI H. K. L. BHAGAT: It seems Members who have given questions which, 1 have to answer are present. But I don't regret it

MR. CHAIRMAN: I suppose it is welcome to the Minister.

SHRI H. K. L. BHAGAT: Yes, it is welcome.

## Allotment of Land to Group HonsSng Societies

\*348. DR. SHYAM SUNDAR MOHAPATRA: ( SHRI V. GOPALSAMY:

Will the Minister of WORKS AND HOUSING be pleased to state;

- (a) what is the number of group hou sing societies registered in Delhi &t pre-"sent;
- (b) what is the number of societies who were allotted land by the DDA;
- (c) what is the number of such socie ties who were allotted land three years ^go, but have not yet started construction;
- (J) whether the DDA will cancel the allotment of land to such societies;
- (e) if not, what are the reasons therefor; and
- •j-The Question was actually asked on the floor of the House by Dr. Shyam Sundar Mohapatra.